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Central Administrative Tribunal Lucknow Bench Lucknow.

O.A. No. 9/2008

This, the 15th day of February, 2008.

Hon'ble Shri M. Kanthaiah, Member (J)

Radhika Parsed Yadav aged about 61 years son of Sri Jagmohan Yadav, residet of Village and Post Deeh, District- Sultanpur.

Applicant.

By Advocate: Shri A.K. Singh for Sri S.N. Goswami

Versus

1. Union of India through its Secretary, Department of Posts, New Delhi.
2. Chief Post Master General, Lucknow.
3. Senior Accounts Officer (Pension), Postal Accounts Office, Lucknow.
4. Superintendent, Post Office, Sultanpur, Division Sultanpur.

Respondents.

By Advocate: Shri K.K. Shukla for Dr. Neelam Shukla

ORDER (ORAL)

BY HON'BLE SRI M. KANTHAIAH, MEMBER (J).

Heard both sides.

The applicant has filed Original Application, claiming grant of pension from the date of his retirement and other pensionary benefits stating that he made representation to the respondent authorities covered under Annexure A-3 dated 20.1.2007 and also relied on Annexure A-5 dated 30.5.2006, under which the respondent No. 4 informed him about pendency of his representation with the concerned authorities.



2. At the stage, applicant counsel submits that if a direction is issued to the respondent authorities for disposal of his pending representation, the purpose would be served.

3. Even from the Annexure A-5 dated 30.5.2006 issued by respondent No. 4, it is clear that the claim of the applicant is still pending for disposal with the concerned authorities and at this stage, issuing any direction for payment of pension and other pensionary benefit does not arise.

4. In the interest of justice, the O.A. is disposed of with a direction to the respondents to take a decision on the pending representation of the applicant for payment of pension and other benefits within a period of 3 months by a speaking order by treating this O.A. as additional representation of the applicant, from the date, supply of certified copy of this order. No costs.

Member (J)

15.02.2005

HLS/-